

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Original Application No. 319/2023

IN THE MATTER OF:

Rajesh Kumar

...Applicant

Versus

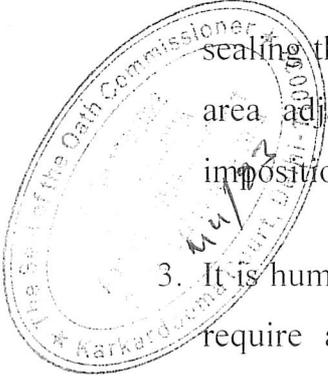
Govt. of NCT of Delhi & Ors.

...Respondents

SHORT AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1,  
DEPARTMENT OF INDUSTRIES, GOVT. OF NCT OF DELHI

I, R.K. Dabral, Deputy Commissioner of Industries, Government of NCT of Delhi, 19, FIE, Udyog Sadan, Patparganj Indl. Area, Patparganj, Delhi - 110 092 do hereby solemnly affirm and state as under:

1. That I am the Deputy Commissioner of Industries, Government of NCT of Delhi, and as such, I am conversant with the facts and circumstances of the case and competent to swear this affidavit.
2. That this Hon'ble Tribunal vide order dated 12.05.2023 was pleased to issue notice in the present application wherein the Applicant has, *inter-alia*, sought sealing the illegal scrap shop operated by respondent no.6 in a non-conforming area adjacent to Pocket 11, Block I, Sector 16, Rohini, New Delhi and imposition of environmental compensation.
3. It is humbly submitted that the operation of the scrap unit in question does not require any permits from the Department of Industries and as such, the regulatory oversight for such activities lies outside the purview of the Department of Industries.



*R.K. Dabral*

4. That depending on the nature of the business and the location in which it is being operated, the scrap business typically requires obtaining various licenses and approvals from the local authorities, State Pollution Control Board (Delhi Pollution Control Committee in case of Delhi) and municipal bodies, which are responsible for overseeing and regulating the said business.
5. That the answering respondent is only a Nodal Agency to plan, promote and develop industries in NCT of Delhi.

It is therefore, respectfully submitted that none of the reliefs sought in the present Application can be enforced by the answering respondent. However, the answering respondent shall abide by any order and/ or directions issued to it by this Hon'ble Tribunal.

WHEREFORE, the answering respondent respectfully prays that this Hon'ble Tribunal may be pleased to take note of the aforesaid facts and circumstances and pass suitable orders in the interest of justice and equity.

*Babun*  
DEPONENT

I identify the deponent who has signed/put thumb impression in my presence

VERIFICATION:

15 JUL 2023

Verified at New Delhi on this \_\_\_\_\_ day of **July, 2023** that the contents made in the above mentioned affidavit are true and correct to the best of my knowledge and from information received by me which I believe to be true and correct and are also nothing material has been suppressed or concealed therein.



VERIFIED THAT THE DEPONENT  
 Smt./Smt./Km. *K. K. Dabre*  
 S/o, M/s. D. S. *Comm. Board*  
 Identified by *State Pollution Control Board*  
 has searched & verified as true at Delhi  
 on **15 JUL 2023** at No. *14/23*  
 that the contents of the affidavit which  
 have been filed with me are true & correct to  
 the best of my knowledge

*[Signature]*  
 State Commissioner KKD Court, Delhi

*Babun*  
DEPONENT